

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No.217**  
**IB-755/ND/2022**  
**IA-5113/2023, IA-3473/2023, IA-3478/2023**

**IN THE MATTER OF:**

**Kotak Mahindra Prime Ltd.**

**... Applicant/Petitioner**

**Versus**

**Blaze Promoters Pvt. Ltd.**

**... Respondent**

**Under Section: 7 of IBC, 2016**

**Order delivered on 09.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-5113/2023, IA-3473/2023, IA-3478/2023:** Ld. Counsel appearing for the Applicants submitted that there being some technical glitch in internet connectivity, he is unable to convey his submissions. Having submitted so, he requested for pass over. As one of us (Hon'ble Member Technical) as to take up the matters listed before the Chandigarh Bench of this Tribunal in the afternoon, the request for pass over cannot be entertained. In the wake, the hearing is deferred to 03.07.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**